

(3)

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI

O.A. NO.2553/1996

Thursday, this the 12th December, 1996.

HON'BLE SHRI JUSTICE CHETTUR SANKARAN NAIR, CHAIRMAN

HON'BLE SHRI S. P. BISWAS, MEMBER (A)

Yogindernath S/O Amarnath,  
R/O 614, Mohalla Brahmo Ka,  
Vill. & P.O. Gurgaon,  
Haryana.

... Applicant

( By Shri Rajeev Chhibber, Advocate )

-Versus-

1. Government of NCT  
through its Chief Secretary,  
5, Sharnath Marg,  
Delhi.

2. Commissioner of Police,  
Delhi Police,  
I.P.Estate,  
New Delhi.

... Respondents

( By Shri Rajinder Pandita, Advocate )

The application having been heard on 12.12.1996  
the Tribunal on the same day delivered the  
following :

O R D E R

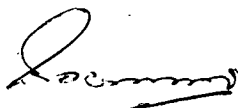
CHETTUR SANKARAN NAIR (J), CHAIRMAN —


Aggrieved by an order dated 8.9.1989 retiring him  
from service, applicant has made A-29 appeal dated  
28.9.1989 to Additional Commissioner of Police, who  
is not a respondent. If the appeal has not been  
disposed of, second respondent will cause the appeal  
to be disposed of with a speaking order within two  
months from today. We make it clear that this direction  
by itself will not confer a cause of action on applicant.

...contd.

2. Application is disposed of as aforesaid.

Dated, the 12th December, 1996.

  
( S. P. Biswas )  
Member (A)

  
( Chettur Sankaran Nair, J. )  
Chairman

/as/